

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

ABSTRACT

PUBLIC SERVICES – A.P.J.M.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.

ROC.No.1748/2015 - C.1.

Dt. 16-09-2015

NOTIFICATION NO. 06/2015. C -1.

The High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 28(3) of the A.P. Judicial Ministerial Service Rules, 2003 and as per the G.O.Ms.No.100 Law (LA & J Home Courts. D) Department, dt.08-08-2013 and all other powers enabling thereto, is pleased to order the following **transfers and postings: -**

Sri B. Jayaramaiah, Paper Promotee from the Unit of the District Judge, Chittoor, is transferred and posted as Chief Administrative Officer, II Additional District & Sessions Court, Hindupur, Ananthapuram District (Post kept vacant).

Sri S.V.G.Krishna Murthy, Paper Promotee from the Unit of the Chief Judge, City Small Causes Court, Hyderabad, is transferred and posted as Chief Administrative Officer, IX Additional District & Sessions Court, Kamareddy, Nizamabad District (Post kept vacant)

- i) S/Sri B. Jayaramaiah and Sri S.V.G. Krishna Murthy shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judge, Chittoor (State of A.P.) and the Chief Judge, City Small Causes Court, Hyderabad (State of Telangana) are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

The Unit Officers concerned are hereby directed not to entertain any applications for leave from the individual concerned. The above individuals are also hereby informed that representations for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

Sd/- S.JAGANNADHAM
DISTRICT JUDGE (ENQUIRIES)
FAC REGISTRAR (ADMN.).

To

1. The **Individuals (Through the concerned Unit Heads)**.
2. The District Judges, Chittoor and Ananthapuram. (State of A.P.).
3. The District Judge, Nizamabad (State of Telangana).
4. The Chief Judge, City Small Causes Court, Hyderabad (State of Telangana).
5. II Additional District & Sessions Judge, Hindupur, Ananthapuram District (State of A.P.).
6. IX Additional District & Sessions Judge, Kamareddy, Nizamabad District (State of Telangana)
7. The Pay and Accounts Officer, Hyderabad. (State of Telangana).
8. The District Treasury Officers, Chittoor and Ananthapuram (State of A.P).
9. The District Treasury Officer, Nizamabad (State of Telangana).
10. The Sub Treasury Officer, Hindupur, Ananthapuram District (State of A.P.)
11. The Sub Treasury Officer, Kamareddy, Nizamabad District (State of Telangana).
12. The Central Project Coordinator, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website.

<http://hc.tap.nic.in>

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